

### **ABSTRACT**

CORONA (COVID-19) - CSR Funds - Contributions to Chief Minister's Public Relief Fund - Utilization to combat spread of COVID-19 - Orders - Issued.

# FINANCE (CMPRF) DEPARTMENT

G.O.(Ms).No.225

Dated: 09<sup>th</sup> April,2020 (Vihari, Panguni - 27,

Thiruvalluvar Aandu-2051)

#### READ:-

- 1. National Disaster Management Authority's order No.1-29/2020-PP, dated: 24.03.2020
- 2. The Ministry of Home Affairs, Government of India order No.40-3/2020-DM-I(A), dated: 24.03.2020
- 3. Ministry of Corporate Affairs circular No.10/2020, dt:23.03.2020
- 4. Mail received from Secretary, Ministry of Corporate Affairs, Government of India, dated: 09.04.2020

\*\*\*\*

### **ORDER:**

In the references first and second read above, National Disaster Management Authority and the Ministry of Home Affairs, Government of India have issued necessary orders and necessary guidelines under sections 6(2)(i) and 10(2)I) of the Disaster Management Act 2005 to State Government and State Authorities to take measures to prevent the spread of COVID-19 and mitigation of the threatening Disaster situation.

2.In the reference third read above, Government of India has clarified that CSR funds may be spent for various activities related to COVID-19 under item nos (i) and (xii) of Schedule VII / Companies Act, 2013 relating to promotion of health care including preventive health care and sanitation and disaster management.

3.In the reference fourth read above, the Secretary, Ministry of Corporate Affairs, Government of India has clarified that all contributions to the State Disaster Management Authority for combating COVID-19 will qualify as CSR expenditure.

- 4. Considering the fact that National Disaster Management Authority has issued necessary orders declaring COVID-19 as a disaster situation and Ministry of Corporate Affairs has clarified that CSR funds may be spent for various activities related to COVID-19, Government direct that all contributions to Chief Minister's Public Relief Fund (CMPRF) from the date of orders of the National Disaster Management Authority i.e. from 24.03.2020 to 30.06.2020 shall be allocated to Tamil Nadu State Disaster Management Authority and utilized exclusively for the following activities to combat the spread of COVID 19.
- a. Procurement of Personal Protective Equipment (PPE), Medical Equipment such as Ventilators etc., and Consumables for Hospitals,
- b. Creation of isolation and quarantine facility and public health infrastructure, for healthcare including Preventive healthcare,
- c. Feeding and supply of dry rations to migrant Labour and homeless persons for providing relief to such persons.

## (BY ORDER OF THE GOVERNOR)

### S. KRISHNAN ADDITIONAL CHIEF SECRETARY TO GOVERNMENT

To

The Additional Chief Secretary to Government (FAC), Information Technology Department, Ch-9.

The Principal Secretary to Government, Industries Department, Ch-9.

The Principal Secretary to Government, Micro, Small and Medium Enterprises Department, Ch-9.

The Principal Secretary – I, II and III to Hon'ble Chief Minister, Ch-9.

The Secretary – IV to Hon'ble Chief Minister, Ch-9.

Copy to:

Finance (BPE) Department, Chennai-9.

The Principal Private Secretary to the Chief Secretary, Chennai-9.

The Principal Private Secretary to the Principal Secretary to Government, Finance Department, Chennai-9.

The Private Secretary to Special Secretary, Finance Department, Chennai-9.

Stock file /Spare copy.

// FORWARDED / BY ORDER//

SECTION OFFICER